

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES**

LOK SABHA

**UNSTARRED QUESTION NO. 3588
TO BE ANSWERED ON FRIDAY, MARCH 16, 2018/PHALGUNA 25, 1939 (SAKA)
CHEQUE BOUNCE CASES**

**3588. SHRI TEJ PRATAP SINGH YADAV: SHRI B. SRIRAMULU:
SHRIMATI ANJU BALA:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the number of cases relating to cheque bounce are on the rise in the country, if so, the details thereof along with the cases pending in various courts, Court/ Bank/ State/ UT-wise;
- (b) whether the Government proposes to amend the Negotiable Instruments Act, 1881 to prevent cheque bounce cases and if so, the details thereof;
- (c) whether the cheque related frauds have also increased manifolds and if so, the details thereof during the last three years, State/UT-wise; and
- (d) the steps being taken by the Government to curb the menace of cheque bounce and fraud in the country?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)**

(a): Information with regard to the disposal of cases under Section 138 of Negotiable Instruments Act, 1881 in National Lok Adalats organised by National Legal Services Authority of India (NALSA) during the year 2017 is at [Annex](#).

(b): In order to increase the credibility of the cheque as a financial instrument, and to help trade and commerce in general by allowing lending institutions, including banks, to continue to extend financing to the productive sectors of the economy, the Government has introduced the Negotiable Instruments (Amendment) Bill, 2017 in Lok Sabha on 20.02.2018. The Bill provides for an interim compensation of a sum not exceeding 20% of the amount of the cheque to the payee at the Trial stage. Further, the Appellate Court may order the appellant to deposit such sum which shall be a minimum of 20% of the fine or compensation awarded by the Trial Court.

(c): No such data is centrally maintained.

(d): In order to reduce the pendency of cases in the courts, the Legal Services Institutions under the Legal Services Authorities Act, 1987, organise weekly / monthly and also Mega Lok Adalats. In addition to this, National Lok Adalats from Taluk level to Supreme Court levels are also organised to reduce the pendency of the courts.

Further, the Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, inter-alia, involves better court infrastructure including computerisation, increase in the strength of subordinate judiciary and initiating policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

Annex

Disposal of Negotiable Instruments Act U/S 138 cases in National Lok Adalats organised during the year 2017

Amount in (Rs.)

S. No.	Name of the State Legal Services Authorities (SLSAs)	Pre-Litigation Cases		Pending Cases		Total Disposal	Total Settlement Amount in (Rs.)
		Disposed of	settlement amount	Disposed of	settlement amount		
1	Andhra Pradesh	1	0	2559	441326065	2560	441326065
2	Arunachal Pradesh	1	180000	3	934000	4	1114000
3	Assam	214	10377372	437	35646904	651	46024276
4	Bihar	0	0	117	15503496	117	15503496
5	Chhattisgarh	6	288000	1544	154882503	1550	155170503
6	Goa	417	8779388	417	21747595	834	30526983
7	Gujarat	305	33275850	40438	4974966993	40743	5008242843
8	Haryana	1286	22871157	4742	251109166	6028	273980323
9	Himachal Pradesh	0	0	2197	177550746	2197	177550746
10	Jammu & Kashmir	54	4677003	215	23194086	269	27871089
11	Jharkhand	609	27068087	970	60121661	1579	87189748
12	Karnataka	39	2527108	5567	1045619500	5606	1048146608
13	Kerala	67	2626931	823	73454299	890	76081230
14	Madhya Pradesh	450	64425390	12177	1705052681	12627	1769478071
15	Maharashtra	712	17934174	34566	13919170961	35278	13937105135
16	Manipur	0	0	4	985000	4	985000
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	0	0	2	300000	2	300000
19	Nagaland	7	438965	0	0	7	438965
20	Odisha	151	15473178	2714	327547828	2865	343021006
21	Punjab	107	14097739	11768	3019848365	11875	3033946104
22	Rajasthan	528	46248039	23798	2465889089	24326	2512137128
23	Sikkim	0	0	4	22000	4	22000
24	Tamil Nadu	37	6692633	8229	2665692774	8266	2672385407
25	Telangana	0	0	1577	86805585	1577	86805585
26	Tripura	0	0	22	1319000	22	1319000
27	Uttar Pradesh	9	50150	6814	353263940	6823	353314090
28	Uttarakhand	0	0	1399	75224183	1399	75224183
29	West Bengal	0	0	41	88285120	41	88285120
30	Andaman & Nicobar Islands	45	2850238	3	240000	48	3090238
31	U.T. of Chandigarh	32	268000	1910	371457718	1942	371725718
32	Dadra & Nagar Haveli	0	0	36	7688471	36	7688471
33	Daman & Diu	0	0	10	9012753	10	9012753
34	Delhi	86	14352624	10282	903576590	10368	917929214
35	Lakshadweep	0	0	0	0	0	0
36	U.T. of Puducherry	0	0	158	15432988	158	15432988
	TOTAL	5163	295502026	175543	33292872060	180706	33588374086

